

ITEM NO.10

COURT NO.9

SECTION IV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 3/2015 in Civil Appeal No. 6665/2014

VIJAY SINGH

Appellant(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(For deletion of the name of respondent)

Date : 22/07/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL  
[IN CHAMBERS]

For Appellant(s) Mr. Siddharth Mittal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The application has been filed seeking deletion of the names of respondent nos.2 to 12. There is no opposition of the said application. The application is allowed.

The names of the respondent nos.2 to 12 be deleted from the array of parties at the risk of the petitioner.

Cause title be amended accordingly.

(Sapna Bisht)  
Sr. P.A.

(Chander Bala)  
Court Master